

### Election Petitions

1577. **Shri Ram Saran**: Will the Minister of Law be pleased to state:

(a) the number of election petitions pertaining to last General Elections to State Assemblies and Parliament (Constituency-wise) which have not so far been decided by Election Tribunals; and

(b) the number of such petitions which are pending in the High Courts and Supreme Court?

**The Deputy Minister of Law (Shri Hajarnavis)**: (a) Seven election petitions pertaining to the general elections of 1957 were pending before the election tribunals as on the 15th March, 1960. All of them relate to Legislative Assembly constituencies. The particulars of the constituencies are as follows:

S. No.	Name of Constituency
1	Godda Legislative Assembly constituency (Bihar).
2	Hansi Legislative Assembly constituency (Punjab).
3	Moradabad Rural Legislative Assembly constituency (Uttar Pradesh).
4	Bahjoi Legislative Assembly constituency (Uttar Pradesh).
5	Moradabad City Legislative Assembly Constituency (Uttar Pradesh).
6	Sambhal Legislative Assembly constituency (Uttar Pradesh).
7	Etawah Legislative Assembly constituency (Uttar Pradesh).

(b) Five election petitions (one relating to the House of the People and four relating to State Legislatures) are pending before the High Courts and appeals in ten election petitions (all relating to State Legislatures) are pending before the Supreme Court.

### Seizure of Opium

1578. **Shri D. C. Sharma**: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that 12 seers of 'charas' and opium, worth

about Rs. 10,000 were seized in a raid on the house of one Bhagat Singh, a resident of Multani Dhanda, Pharganj, Delhi;

(b) if so, the action taken against him;

(c) the number of such raids made in 1959; and

(d) the value of such things recovered?

**The Minister of Finance (Shri Morarji Desai)**: (a) About 12 seers of charas and opium, worth about Rs. 5,200 were seized in the raid on the house of Shri Bhagat Singh on the 24th February, 1960.

(b) A case has been registered against him.

(c) 496.

(d) Opium and charas worth about Rs. 98,000 were seized in course of such raids.

### Transfer of High Court Judges

1579. **Shri Subiman Ghose**: Will the Minister of Home Affairs be pleased to state how many judges in different High Courts in India have been transferred in 1959 under Article 222 of the Constitution of India?

**The Minister of State in the Ministry of Home Affairs (Shri Datar)**: Two.

### Grants to Ramakrishna Mission in South East Asia.

1580. **Shri Shivananjappa**: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the Government of India are advancing grants to Shri Ramakrishna Mission in South East Asia; and

(b) if so, the total amount for the current year?

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir)**: (a) Yes, Sir.

(b) A sum of Rs. 75,000 (representing the second instalment of the total non-recurring grant of Rs. 1,50,000 has been sanctioned during 1959-60 to the Ramakrishna Mission towards the construction of a building and purchase of equipment for the Indo-Ceylon Cultural Centre at Colombo, Ceylon.

#### Consumption of Scrap

1581. **Shri M. B. Thakore:** Will the Minister of **Steel, Mines and Fuel** be pleased to state:

(a) the total tonnage of melting scrap consumed in 1959 by the secondary steel producers and re-rollers producing steel in electric furnaces and their output in steel castings and steel ingots;

(b) whether it is a fact that the total tonnage of melting scrap consumed by the furnaces was entirely met by Government from controlled sources; and

(c) if not, what was the total tonnage supplied from controlled sources?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a).

Consumption of Scrap	. 87,559 tons
Production: Ingots	. 58,928 tons
Castings	. 29,040

(b) No, Sir.

(c) Separate figures of acquisition of melting scrap from controlled and non-controlled sources are not readily available.

#### Shortfall in Plan Investments

1582. **Shri D. C. Sharma:** Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that shortfall of about Rs. 200 crores is expected in Plan investments according to the economic survey prepared by the Union Finance Ministry; and

(b) if so, the reasons therefor?

**The Minister of Finance (Shri Morarji Desai):** (a) The Economic Survey stated:

"Outlays on the Plan over the first four years are now estimated at about Rs. 3500 crores. For the coming year, the total allocations for the Plan at the Centre and in the States will be about Rs. 1,150 crores. Allowing for some shortfalls in actual expenditure, the total outlay over the five years is expected to be in the range of Rs. 4500—4600 crores." (Paragraph 51 on page 15)

Thus, compared to the original target of Rs. 4800 crores, there will be a shortfall of about Rs. 200 crores; but the revised target of Rs. 4500 crores will be fulfilled, if not exceeded.

(b) As stated above, there is no shortfall as compared to the revised target of Rs. 4500 crores. The downward revision of the original target of Rs. 4800 crores followed the appraisal of the resources position by the National Development Council in May, 1958.

#### Steel Allotment to Defence Ministry

1583. { **Shri S. M. Banerjee:**  
**Shri Parulekar:**

Will the Minister of **Steel, Mines and Fuel** be pleased to state:

(a) whether any separate quota of Steel has been allotted to the Defence Ministry for the manufacture of tractors and trucks;

(b) if so, the quantity thereof; and

(c) whether the same has been supplied to them?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) No, Sir.

(b) and (c). Do not arise.